NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 233/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017

NAME OF THE PARTIES: Somani Ispat Pvt.Ltd.
V/s
Hindustan Dorr-Oliver Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6	Amish Parmar I/b RKM Legal Services for Respondent Company	Advocate	

ORDER

TCP No. 233/ I&BP/NCLT/MB/MAH/2017

The Respondent Counsel submits on that ~~it appears~~ IRP has already been appointed in CP 596/2017 in a case in between Bank of India v/s. this Corporate Debtor, therefore the Petitioner may be directed to place its claim before the IRP already been appointed.

On verifying the records, we having noticed that an IRP has already been appointed in the aforementioned company petition filed against this corporate debtor, this petitioner is directed to make its claim before the IRP appointed in this corporate debtor company. If for any reason, any right survives to the party to approach this Bench to proceed against the corporate debtor, it is at liberty to approach to this Bench.

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At this juncture, this petition being infructuous, this Petition is dismissed with liberty in accordance with.

For the petitioner being absent, the Registry is directed to communicate this order to the Petitioner enabling it make its claim before the IRP already appointed by this Bench.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

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